

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.30/14/2017.  
RT CP No.179/Chd/Hry/2017**

In the matter of:

Vatika Limited.

....Petitioner.

Present: Mr.Randeep Pandey, Practising Company Secretary  
for the petitioner.  
Mr.Abhilaksh Grover, Advocate for Lakshya Projects,  
one of the unsecured creditors.

This petition has been received by transfer from National Company Law Tribunal, New Delhi, as the registered office of the petitioner is at Gurgaon in the State of Haryana, which falls within the territorial jurisdiction of this Tribunal. The instant petition was filed in National Company Law Tribunal, New Delhi on 08.02.2017 on the basis of resolution passed in the general meeting held on 04.01.2017. It is inter-alia contended by the learned counsel that the petitioner has published the notice of hearing for today in the newspaper as well as sent the notice to the secured and unsecured creditors and also to the debenture holders as per the list drawn on 31.01.2017, but the affidavit does not seem to be in the prescribed format nor proper.

Mr.Abhilaksh Grover, Advocate has filed power of attorney for Lakshya Projects one of the unsecured creditors. The

*(W ref 12)*

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Authorised Representative of the petitioner seeks time to argue as to whether the petition under Rule 68 of the NCLT Rules is not premature. It has also been noticed that there is no certificate issued by the Company's Chartered Accountant to verify the correctness of the list of the creditors. List the matter on 11.07.2017 for arguments. The track report of the post office with regard to the delivery of the notices sent by registered post has also not been filed.

*Sdf* —  
*R.P. Nagrath*  
(Justice R.P. Nagrath)  
Member (Judicial)

*Ashwani*  
June 30, 2017.  
Ashwani